

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2084**

**TO BE ANSWERED ON THE 29TH NOVEMBER, 2016/AGRAHAYANA 8, 1938
(SAKA)**

RULES FOR NATIONAL ANTHEM

2084. SHRI B. SENGUTTUVAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to frame a set of new Rules under the Prevention of Insults to National Honour Act, 1971 with a view to ensuring due respect to be shown by every citizen during the singing of National Anthem and if so, the details thereof;

(b) whether the Government is aware of an incident of assault of a wheel-chair bound handicapped man at a cinema house since he did not stand up while the National Anthem was sung and it was interpreted by his assailants as an insult to the nation;

(c) whether the Government is considering any protocol for banning the singing of the National Anthem in commercial programmes and if so, the details thereof; and

(d) whether the Government would frame new rules for playing or singing the National Anthem in programmes where constitutional dignitaries are in attendance and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a): There is no such proposal under the consideration of the Government to frame new Rules under the Prevention of Insults to National Honour Act, 1971.

(b): On the reports that appeared in the media, the Government of Goa has informed that no such report or information as regards to an incident of assault on a wheel-chair bound handicapped man at a cinema house while the National Anthem was sung, has been received at Panaji Police Station in North Goa so far.

(c) & (d): Do not arise, in view of reply at (a) above.
